

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP/02/KOB/2020
SECTION	213, 241, 242, 244 & 246 C/ACT
NAME OF PARTIES	T P ANILKUMAR & 3 OTHERS V/S INDUS MOTORS COMPANY PVT LTD & 7 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SHARDUL AMARCHAND MANGALDAS & CO.
RESPONDENTS ADVOCATE/ PROFESSIONAL	BIJU VARGHESE ABRAHAM, ADVOCATE(S) BHARTI'S LEGAL, M/S MAHARAJ NR SURESH AND CO.LLP.

02 May 2024

O R D E R

IA(C/ACT)/64/KOB/2024 in CP/02/KOB/2020

This IA bearing No. 64/KOB/2024 was filed by the Applicants seeking various reliefs under the prayer clauses, which reads as under:-

1. *Issue a direction to the Forensic Auditor to forthwith shall all documents and records already received or obtained by it with all members of the Audit Committee; and*
2. *Issue a direction to stay next stage of audit process/ preparation of final report till all the documents and records received or obtained by the Forensic Auditor from the Respondents are shared with all members of the Audit Committee with a time window to review the same.*

Since the NCLT appointed Auditor has already submitted his final report on 24.04.2024 and copy has also been served to the parties for inviting their objections on

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the report, thus the prayers sought in the present IA has become infructuous, accordingly, the present IA(C/ACT)/64/KOB/2024 is dismissed as infructuous, hence **stands closed**.

CP/02/KOB/2020

Petitioners are represented physically by Learned Counsel, Mr Manu Nair and Learned Counsel, Mr. P S Murali. Respondents are represented physically by Learned Counsel, Mr. Santhosh Mathew, Learned Senior Counsel, Mr. U K Chaudhary (virtually) and Learned Counsel, Mr. Akhil Suresh.

In terms of order dated 24.04.2024, both sides were permitted to file objections on the report filed by the NCLT appointed Auditor on or before 02.05.2024. However, none of the parties have filed their objections. Counsel appearing for the Respondents stated that they are ready to commence the argument today itself based on the Auditor's report. However, Counsel appearing for the Petitioners seeks some more time to file objections. This is the last and final opportunity granted to the Petitioners to file the objection/response, if any. Copy of the same shall also be served on the other side. In the event, if the Petitioners fails to file the objections within the stipulated time, ie: on or before 20th May, 2024, no further chance will be given to them to file the objection/response and no adjournment shall be granted in the name of filing objections.

List this matter for final hearing on **27.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**